

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 207
IB-596/ND/2020**

**IN THE MATTER OF:
M/s. Rama Tent House**

...PETITIONER

Vs.

M/s. Unisons Hotels Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 08.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Vishwa Bhushan, Advocate.
For the Respondent/Corporate-debtor :Mr. Yogesh Jagia, Advocate.**

ORDER

IA No. 1033 of 2021

Heard the submissions made by the Ld. Counsels for both the parties:
The delay condonation application filed is allowed and the same is taken on record with the consent of the Ld. Counsel for the operational creditor. Ld. Counsel for the operational creditor is permitted to file a rejoinder within 10 days and post the matter to **1st April, 2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Annu)